

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3311

ANSWERED ON:25.04.2012

LACK OF BASIC FACILITIES IN SCHOOLS

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Chowdhury Shri Adhir Ranjan;Dharmshi Shri Babar Gajanan;Gawali Patil Smt. Bhavana Pundlikrao ;Kaswan Shri Ram Singh;McLeod Smt. Ingrid;Nagorao Shri Dudhgaonkar Ganeshrao;Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina ;Reddy Shri Anantha Venkatarami;Solanki Shri Makhansingh;Sudhakaran Shri K.;Sugumar Shri K. ;Sukur Shri Jadhav Baliram;Thomas Shri P. T.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has reviewed the adherence of facilities in schools stipulated under the right to Education (RTE) Act;
- (b) if so, the details thereof, State-wise;
- (c) whether it is also true that 93 percent of teacher candidates failed in the National Teacher Eligibility test conducted by the CBSE in 2010-11;
- (d) if so, the details thereof;
- (e) whether only 9.8 percent of Government schools have all facilities stipulated in the Act;
- (f) if so, the details thereof; and
- (g) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) & (b): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 mandates the appropriate Governments to establish within such area or limits of neighborhood as may be prescribed, a school where it is not so established, within a period of three years from the commencement of the Act. The appropriate Governments are also required to provide school infrastructure for elementary education in accordance with the norms prescribed in the Schedule to the RTE Act. The Government holds periodic meetings with State Education Secretaries and State Education Ministers in order to review the progress of programme implementation under the Sarva Shiksha Abhiyan (SSA) programme, which has been revised to conform with the provisions of the RTE Act. Review meetings were held on 25th April 2011 and 4th January 2012 with State Education Secretaries, and 8th June 2011 and 22nd February 2012 with State Education Ministers. In addition, a comprehensive review of the progress made by the State is also undertaken at the time of consideration of the State Annual Work Plans and Budgets (AWPB), the minutes of which are available on the website www.sss.nic.in.

(c) & (d): In pursuance of the Guidelines dated 12 February 2011 issued by the National Council for Teacher Education under section 23 of the RTE Act, the Central Board of Secondary Education (CBSE) has conducted the Central Teacher Eligibility Tests (CTET) on two occasions, namely 26 June 2011 and 29 January 2012. The TET Guidelines provide that a person who scores 60% and above will be considered as TET pass. The number of candidates with more than 60% score is as under:

Candidates CTET-JUNE 2011 CTET-JANUARY 2012

Paper-I Paper-II Paper-I Paper-II

Appeared 599754 568490 373926 526889

Passed 54748 43171 20710 34721

% passed 9.12% 7.5% 5.5% 6.5%

(e) to (g): As per data reported by the States under the District Information System for Education (DISE) 2010-11, 92.71% schools have drinking water facilities, 60.28% have separate girls' toilets, 55.41% have boundary wall and 50.39% have ramps.